

From

The Principal District & Sessions Judge (HQs),  
Delhi.

To

The Registrar General,  
Delhi High Court,  
New Delhi.

No. F.5(2)/2024/ 145

Dated, Delhi the 20 JAN 2024

Sub : Appointment to Delhi Judicial Service.

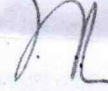
Sir,

With reference to letter No. 6134/DHC/Gaz.IIB/G-7/2023 dated 29.08.2023, on the subject cited above, it is informed that the following newly appointed Officers of Delhi Judicial Service have appeared before me and they have been administered the requisite Oath of allegiance to the Constitution of India :

1. Ms. Aradhana
2. Ms. Kanika Handa
3. Sh. Arvind Tomar

Their Oath of allegiance to the Constitution of India, alongwith joining report is enclosed herewith .

Yours faithfully,



(NAROTTAM KAUSHAL)  
Principal District & Sessions Judge (HQs),  
Delhi

Encl. As above

F.5(2)/2024 4989-5019

Dated, Delhi the

Copy forwarded for information and necessary action to:-

1. The Officers In-charge, Administration-I,II,III, General Branch, Pool Car, Library, Computer Branch and Web Site Committee(Hindi/English) .
2. The Chairperson, Delhi Judicial Academy, Sector-14, Dwarka, New Delhi along with copy of joining report of the above mentioned Judicial Officers.
3. The Accounts officer, Accounts Branch, Central District, THC, Delhi.along with copy of joining report of the above mentioned Judicial Officers.
4. The Officers concerned with the direction to report to the Chairperson, Delhi Judicial Academy, Dwarka, Sector-14, New Delhi for mandatory training.
5. The Administrative Civil Judge, Central District, THC, Delhi.
6. The Sr.AO(J)/ AO(J)/Branch Incharge, Care taking Branch & Protocol Branch, THC, Delhi.
7. The PRO/APRO, Tis Hazari/ Patiala House/ Saket/ Karkardooma/ Rohini/ Dwarka and Rouse Avenue Courts, Delhi/New Delhi.

Principal District & Sessions Judge (HQs),  
Delhi

